GENERAL STATEMENT

The Competition Commission of India (Commitment) Amendment Regulations, 2026

1. The Competition Commission of India (Commitment) Regulations, 2024, notified on 06.03.2024, laid down a comprehensive framework governing the commitment mechanism, including the form and contents of commitment applications along with the applicable fee, the circumstances under which such applications could be rejected by the Commission, and the period within which commitments could be offered.

2. However, in light of the experience gained from the implementation of the framework, certain administrative and procedural issues were identified, particularly in relation to prescribed timelines, rectification of defects in applications, and adjustment of fees.

3. Accordingly, with a view to provide clarity, ensure procedural certainty, and facilitate smoother administration of the framework, the draft Amendments to the Competition Commission of India (Commitment) Regulations, 2024, along with Background Note, were put up for public consultation on the website of the Commission and comments/ suggestions from the stakeholders were invited thereupon from 29.05.206 to 29.06.2026.

4. In response, comments from 15 stakeholders from various categories were received, including academic institutions, the legal fraternity, etc. The Commission has carefully examined and considered the comments received.

5. In terms of Section 64A(b) of the Act, the present General Statement is being published, to provide the Commission's response to the public comments received.

6. Stakeholders broadly welcomed the proposed amendments, particularly the extension of the timeline for filing commitment applications from forty-five days to sixty days as well as the increase in the period available to the Commission for preliminary consideration of commitment applications from seven working days to fifteen working days and extending the total timeline from 130 days to 180 days.

7. Some stakeholders suggested that commitment applications should be permitted at any stage before the submission of the Director General ('**DG**') investigation report. The Commission, however, is of the view that the commitment mechanism is intended to facilitate early market correction and promote prompt resolution of competition concerns while conserving the investigative resources of both the Commission and the Director

General. Allowing commitment applications until submission of the investigation report would reduce procedural certainty, undermine the objective of early intervention and delay the inquiry process. The prescribed period of sixty days, together with a discretionary extension of up to thirty days upon sufficient cause being shown, strikes an appropriate balance between procedural flexibility and regulatory efficiency.

8. Some stakeholders suggested that the proposed outer time limit of one hundred and eighty working days for completion of commitment proceedings should be dispensed with. The Commission considers that the prescribed overall timeline of one hundred and eighty working days, together with a provision for extension, strikes an appropriate balance between timely completion of commitment proceedings and procedural flexibility, as the time required for individual procedural stages may vary depending on the complexity and circumstances of each case.

9. Certain other suggestions which were received, have not been considered as part of the present amendment exercise as they were beyond the scope of the amendments proposed in the consultation draft.

10. Further, as an editorial change, references to the Competition Commission of India (General) Regulations, 2009, have been aligned and replaced with the Competition Commission of India (General) Regulations, 2024.

11. Accordingly, CCI has notified the Competition Commission of India (Commitment) Amendment Regulations, 2026.

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